

Proposal to Establish T.V. Station at Rajkot, Gujarat

*142. SHRI ARVIND M. PATEL:
SHRI D. P. JADEJA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to establish a TV Station at Rajkot in Gujarat State; and

(b) if so, when it is likely to be established?

सूचना और प्रसारण मंत्रालय में उप-मंत्री (श्री धर्मवीर सिंह) : (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

श्री अरविन्द एम० पटेल : मंत्री महोदय ने प्रश्न के उत्तर में बड़ी बेतकल्लुफी से कह दिया है कि प्रश्न ही नहीं उठता। मैं यह जानना चाहता हूँ कि इस सम्बन्ध में स्वाराष्ट्र रिजन की जो उपेक्षा की गई है, उस की वजह क्या है?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): The question is not that of Saurashtra being neglected. The question is of our setting up new TV stations in a good number. Unfortunately, the situation as it seems from the Fifth Plan projection is that we may not be able to set up TV stations in many places.

SHRI P. G. MAVALANKAR: Is it because of the fact that the Government are going ahead with regard to setting up of TV stations at some other places in Gujarat.

SHRI I. K. GUJRAL: The Department of space is setting up a low-power station near Nadiad. Some part of Gujarat will be covered by the Satellite programme later on. Gujarat will be on the map.

श्री हृदय चन्द कछवाय : मंत्री महोदय ने कहा है कि गुजरात में टेलीविजन केन्द्र

स्थापित करने का प्रश्न नहीं है। जहाँ तक बाकी स्थानों पर टेलीविजन केन्द्र स्थापित करने का प्रश्न है, क्या सरकार ने यह तय किया है कि देश के किन किन राज्यों में और किन किन स्थानों पर टेलीविजन केन्द्र स्थापित किए जायेंगे और वे कब तक प्रारम्भ हो जायेंगे ?

श्री आई० के० गुजराल : अभी फ़िक्थ प्लान फ़ाइनलाइज नहीं हुआ है, लेकिन उस में दो या तीन स्टेशन ही और बन पायेंगे। इस वक़्त पटना, हैदराबाद और कटक के बारे में सोच चल रही है।

Setting up of Tiny Sector within the Small Scale Sector

*143. SHRI R. V. SWAMINATHAN:
SHRI P. M. MEHTA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government are considering to create new sector within the small scale sector called the tiny sector consisting of industries whose installed plant and machinery is worth less than Rs. 1 lakh;

(b) if so, by which time the final decision in this regard is likely to be taken; and

(c) to what extent this will be helpful?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) No, Sir.

(b) and (c). Do not arise.

SHRI R. V. SWAMINATHAN: May I know to what extent the Government propose to help these tiny industries?

SHRI ZIAUR RAHMAN ANSARI: These tiny industries come under small scale sector and all those provisions which are there to help these small scale industries are available for the tiny industries also.

MR. SPEAKER: Shri Prasannabhai Mehta—not here. Shri H. M. Patel.

(b) and (c). A statement is laid on the Table of the House.

Action for Failure to prevent Communal Incidents

Statement

*144. SHRI H. M. PATEL:
SHRI BISHWANATH JHUN-
JHUNWALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to a report in the "Hindustan Times" dated the 20th September, 1973 that no State Government has so far taken disciplinary action against any senior Official like Magistrate, Superintendents of Police for his failure to prevent communal incidents in the various parts of the country;

(b) if so, the report, if any, received by Government on the subject from the State Governments; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

The National Integration Council had recommended that the District Magistrate and Superintendent of Police should be made personally responsible for prompt action to prevent or stop communal disturbances and that failure to take prompt and effective action should be considered as dereliction of duty and the officers concerned should be dealt with accordingly. The recommendation had been suitably conveyed to the State Governments for taking appropriate action.

2 The State Governments were requested from time to time to furnish information regarding the action taken against various officials in connection with handling of communal disturbances. Complete information for the period January, 1967 to June, 1973 has been received from some States and Union Territory Administrations and the action taken against senior officials in these States is given in annexure-I.

ANNEXURE I

| Name of State | Rank of official | Action taken |
|-------------------|--------------------------------------|--|
| 1. Andhra Pradesh | (1) Sub-divisional Magistrate | (1) Warned |
| | (2) Deputy Superintendent of Police. | (1) Warned. |
| 2. Madhya Pradesh | (1) Deputy Inspector General | (1) { Explanation of these officers has been obtained and the matter is under the consideration of the State Government. |
| | (2) Sub-Divisional Magistrate | |
| | (3) Superintendent of Police | |
| 3. Maharashtra | (1) Sub-Divisional Police Officer. | (1) Warned to be more careful in future. |
| | | (2) { (1) Matter is under enquiry. |
| 4. Kerala | (1) Deputy Superintendent of Police. | (1) Placed under suspension. |

NB (1) No action has been taken against any official in the States of Assam, Haryana, Himachal Pradesh, Manipur, Nagaland, Orissa, Punjab, Tripura and the Union territories.

(2) The available information regarding action taken against senior officials in respect of the other States indicates that Government of Bihar were considering the cases of six Magistrates and the Government of Gujarat have asked one District Magistrate to be more careful in future, admonished one Deputy Inspector General of Police and reprimanded one Superintendent of Police.